

amend the Companies Act in order to remove the various legal difficulties faced by commercial banks and term-lending Agencies in the take-over of the sick enterprises; and

(b) if so, the broad features of the proposed amendment and when the amending legislation is proposed to be brought up before the House?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) Does not arise, in view of (a) above.

### Rules Regarding Trunk Calls

2221. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have made any rules regarding booking, registering, allowing priority in making trunk calls; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON):

(a) Yes Sir.

(b) The subscribers book their trunk calls by dialling a specified code viz., 180 or any other specified number. The trunk booking operator notes down the details of trunk calls and gives a ticket number after registering the call. The trunk call is offered to the booking subscriber as soon as its turn matures. The trunk calls for public are normally established in the following order of priority;—

- (1) Lightning
- (2) Urgent
- (3) Ordinary

Calls belonging to the same category are put through in the order in which they are registered. The priority applies to the first attempt on the trunk calls and not to subsequent trials.

'No Delay' and 'metered demand service' is available on some routes. In case of 'No Delay' service, the subscriber dials the code and the call is put through after verification of the identity of the calling number. These calls are registered on the trunk-tickets as they are put through. On 'metered demand service', the call is not registered but charging takes place according to distance, like on a STD call, on the calling subscriber's meter. Particular person facility is not available on these two services.

### Forcible Occupation of Agricultural Land of Adivisis, Harijans by Central Coalfields Limited and DVC

2222. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether his attention has been drawn to the news published in the 'Hirwal' dated 7-4-81 regarding forcible occupation of the agricultural land of the villagers including the Adivisis and Harijans by Central Coalfields Limited and D.V.C without payment of compensation; and

(b) if so, the action taken by Government to pay compensation for the lands of the villagers occupied by C.C.L. and DVC?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No Sir.

(b) Does not arise. Information regarding DVC is not readily available and will be placed on the Table of the House.

दिल्ली में टेलीफोन की खराबी के बारे में शिकायतें

2223. **प्राचार्य भगवान देव :**

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में टेलीफोन की खराबियों के बारे में वर्ष 1980 के दौरान कितनी शिकायतें मिलीं ;